

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 186/MP/2018

Subject : Petition under Sections 79(1)(b and 79(1)(f)) of the Electricity Act, 2003, and other applicable provisions of the Electricity Act, 2003 for issuing directions to the Respondents to refund the amounts deducted on various heads contrary against the terms and conditions of the PPA dated 31.7.2012 between the Petitioner and respondent.

Date of Hearing : 27.2.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S.Jha, Member,

Petitioner : KSK Mahanadi Power Company Limited

Respondents : Southern Power Distribution Company of Telangana Limited and Another

Parties present : Ms. Swapna Seshadri, Advocate for KSK MPCL
Shri Ashwin Ramanathan, Advocate for KSK MPCL
Shri Sri Harsha Peechara, Advocate for TSNPDCL & TSSPDCL

Record of Proceeding

Learned counsel for the Petitioner requested for three weeks time to file rejoinder to reply of the Respondent No. 1 and 2. Request was allowed by the Commission.

2. The Commission directed the Petitioner to file its rejoinder on or before 22.3.2019. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)